

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IB/276/ND/2024

IN THE MATTER OF:

Oxyzo Financial Services Private Limited	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

Under Section 7 (IBC)

Order delivered on 05.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Prakriti Anand, Adv. VaibhavTyagi in IA
2930/2024
For the Respondent : Adv. Kartik Malhotra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Respondent is present through VC. Learned Counsel for the Applicant is present. Learned Counsel for the Respondent undertakes to file his Vakalatnama. Respondent has submitted that they received the copy of the Application and seeks time to file the reply. The Respondent is directed to file reply within seven working days and further the Applicant is directed to file rejoinder, if any, before the next date of hearing. List the matter on **02.08.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)